

**R.S.S. Teaching as part of Curriculum in Delhi Schools**

3978. SHRI D. B. PATIL: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government are aware of the fact that R.S.S. teachings have been made part of the curriculum in Delhi Schools; and

(b) if so, what is the attitude of the Government towards the inclusion of R.S.S. teachings in curriculum?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) The Government has not received any such report.

(b) Does not arise.

**Setting up of Sectional Office of Central Board in Goa**

3979. SHRI AMRUT KASAR: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 5414 dated 4th April, 1978 on pollution caused by M/s Zuari Agro-chemical at Sanocola, Goa and state:

(a) what action has been taken by Government for setting up of the sectional office of the Central Board in Goa; and

(b) whether any power has been delegated to the local Government in Goa under the Water Prevention and Control of Pollution Act, 1974, to enable them to check the growing pollution?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) A Sectional Office of the Central Board for prevention and Control of Water pollution has since been set up at Panaji, Goa.

(b) Yes, Sir. Powers under sub-Section(1) of Section 20, Section 21 and Sub-Section (1) of Section 23 of the Water (prevention and Control of pollution) Act, 1974, have been delegated by the Central Board to 5 officers of the Goa Administration.

**Proposal for Amendment of Orissa Land Reform Act**

3980. SHRI SIVAJI PATNAIK:

SHRI GIRIDHAR GOMANGO:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Orissa Government has given some proposals recently for amending the existing Orissa Land Reforms Act;

(b) the nature of such proposals; and

(c) the reaction of the Central Government to these proposals?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b). Some tentative proposals for amending the Orissa Land Reforms Act have been received from the State Government. The State Government, it appears, have not finalised these proposals and may do so after ascertaining the reactions of the Government of India. Earlier, in August, 1977 they had sent some proposals and have intimated that they have accepted the suggestions of the Government of India in most cases. Their recent proposals include two of the earlier proposals which the Government of India could not endorse and some new proposals. These proposals relate to change in the definition of "family" to bring it in line with the national guidelines, classification of land for ceiling purposes, extension of time for the Trusts to apply before the Tribunals, appointment of Receivers in case of disputes between landlords and tenants regarding raiyati rights, recovery of dues